

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 112 of 2014 in
DFR No. 583 of 2013

Dated : 24th March, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Tamil Nadu Generation and Distribution
Corporation Ltd.

... Appellant(s)

Versus

Central Electricity Regulatory
Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) :
Counsel for the Respondent(s):

Mr. S. Vallinayagam
Mr. M.G. Ramachandran

ORDER

IA No. 112 of 2014
(Appl. for condonation of delay)

This is an Application to condone the delay of 93 days in filing the Appeal as against the Order dated 18.09.2013 passed in the Review Petition filed by the other side.

We have heard the learned counsel for both the parties. We are not satisfied with the reasons for the delay of 93 days in filing the Appeal.

However, we deem it appropriate to condone the delay on payment of some costs. Accordingly, ordered. Consequently, the Applicant is directed to pay the cost of Rs. 20,000/- (Twenty thousand only) to a charitable organization, namely, "***Vishranti Home for aged, No. 4/227,***

Mgr Salai, Palavakkam, Thiruvannamipur, Chennai – 600041” within two weeks.

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After receiving the compliance report, the Registry is directed to number the Appeal and post for Admission on **24.04.2014**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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